

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
AHMEDABAD BENCH

O.A. No./211/93
T.A. No.

DATE OF DECISION August 26, 1993

Kamalasan T.N. Petitioner

Shri J.S.Yadav Advocate for the Petitioner(s)

Versus

Union of India & others. Respondent

Shri Anil .S.Kothari Advocate for the Respondent(s)

CORAM :

The Hon'ble Mr. R.C.Bhatt

Judicial Member.

The Hon'ble Mr. M.R.Kolhatkar

Administrative Member

1. Whether Reporters of local papers may be allowed to see the Judgement ? ✓
2. To be referred to the Reporter or not ? ✓
3. Whether their Lordships wish to see the fair copy of the Judgement ? ✓
4. Whether it needs to be circulated to other Benches of the Tribunal ? ✓

Kamalasan T N,
Dhaneshri Apartment,
A-wing, 2nd Floor,
Flat-no-18, Teesh Gao Naka,
Pune-ling Road, Kalyan East,
Thana, Bombay-421306.

....Applicant

Advocate

Mr. J. S. Yadav

versus

1. Union of India, to be served through,
The General Manager,
Western Railway,
Churchgate,
Bombay-20,
2. Chief Engineer,
Western Railway,
Head Quarter Office,
Old building,
Churchgate,
Bombay-20.
3. Assistant Engineer (TT),
Valsad.

....Respondents.

Advocate

Mr. Anil S. Kothari.

ORAL JUDGEMENT

O.A./211/93

Date: 26/8/93

Per : Hon'ble Shri .R.C.Bhatt,
Judicial Member.

Learned advocate Mr. Yadav for the
applicant is present. Mr. Anil S. Kothari is present for the
respondents.

2. We have read the application and
which
averments made therein show that we have no territorial
jurisdiction to entertain this application. Therefore,
in the interest of justice, the applicant is given liberty
to file as per his request this application according
to rules before the Tribunal which has territorial

jurisdiction. The respondents have also filed reply
resisting admission ^{by} ~~passed~~ taking contention that
this Tribunal has no jurisdiction to entertain this
application. Hence, the application is disposed of
as we have no jurisdiction to entertain this application.

M.R. Kolhatkar

(M. R. KOLHATKAR)
Member (A)

R.C. Bhatt

(R. C. BHATT)
Member (J)

SS

CENTRAL ADMINISTRATIVE TRIBUNAL

AHMEDABAD BENCH

AHMEDABAD.

Application No. 09/211/93 of 199
Transrer Application No. — Old writ Pet. No.

C E R T I F I C A T E

Certified that no further action is required to be taken
and the case is ift for consignment to the Record Room (Decided).

Dated : 5-10-93

Countersigned :

[Signature]
05-10-93

9K

Section Officer/CO Court Officer

Sign. of the Dealing Assistant.

[Signature]
5-10-93

